

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2013

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 for adjudicating the dispute between the petitioner and the respondent.

Date of hearing : 6.3.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Kanti Bijlee Utpadan Nigam Limited

Respondents : Bihar State Power Holding Company Limited and others.

Parties present : Shri M.G. Ramachandran, Advocate, KBUNL
Shri Anushree Bardhan, Advocate, KBUNL
Shri M.K. Sinha, KBUNL
Shri Ritwik, Advocate, BSPHCL
Shri P. Dikshit, NTPC

Record of Proceedings

Learned proxy counsel for the Bihar State Power Holding Company Limited (BSHCL) submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter for two weeks. Request made by learned proxy counsel was allowed by the Commission.

2. The Commission directed BSHCL to file minutes of meeting held on 5.9.2013, by 14.3.2014.
3. The petition shall be listed for hearing on 27.3.2014.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)